

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3528

ANSWERED ON:10.12.2009

JUDICIAL REFORMS

Basavaraj Shri Gangasandra Siddappa;Bhagat Shri Sudarshan;Mahendrasinh Shri Chauhan ;Rao Shri Sambasiva Rayapati;Singh Kunwar Rewati Raman

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) Whether the Government proposes to take various measures for judicial reforms;
- (b) if so, the details thereof;
- (c) whether road-map for judicial review has been discussed in the National Consultative Meeting of Legal Luminaries and judges held in October, 2009;
- (d) if so, the outcome thereof; and
- (e) the time by which reforms are likely to be announced?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) Yes Madam.

(b) The Government is preparing a roadmap for judicial reforms in the country which aims, inter alia, at reducing pendency in the courts, providing quick and effective justice, introducing accountability of the judges and bringing in transparency in judicial process for the litigants.

(c) and (d) A `National Consultation for Strengthening the Judiciary towards reducing pendency and delays` was held on 24th-25th October, 2009 at Vigyan Bhawan, New Delhi, which was, among others, attended by the Chief Justice of India, other Supreme Court Judges, Chief Justices of High Courts along with another Judge of every High Court, two District Court Judges from every High Court, State Law Secretaries, Advocate Generals of State Governments, representatives of academia, eminent jurists and the President and office bearers of the Bar Council of India. A Vision Statement was presented to the Chief Justice of India in the National Consultation, which was considered and deliberated. A Resolution was adopted at the end of the National Consultation. A copy of the Resolution is Annexed. Based on this, a Blue Print for Judicial Reforms has been drawn up which is available on the web-site of Department of Justice ([www.lawmin.nic.in](http://www.lawmin.nic.in)).

(e) No definite timeframe can be indicated.